

**Accounts and/or Utilisation Certificates of Foodgrains Allotted under Food for Work Programme**

\*187. SHRI SOMNATH CHATTERJEE: Will the Minister of RURAL RECONSTRUCTION be pleased to lay a statement showing:

(a) whether accounts and/or utilisation certificates have been given by the States for foodgrains received by them under the food for work programme; and

(b) if so, for what quantities, State-wise and date-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM):

(a) Yes, Sir. A number of the States have furnished accounts of foodgrains utilised by them under the programme during the current year.

(b) A statement indicating the Statewise utilisation of foodgrains reported so far by the State Governments/Union Territory Administrations, date-wise is also placed on the Table of the House.

## Statement

Statement Showing the quantities of foodgrains utilised under Food for Work Programme during 1980-81

Sl.No.	Name of the State/Union Territory	April, 1980		May, 1980		June, 1980		July, 1980		August, 1980		Sept. 1980		Total utilisation reported upto 26-11-1980
		Qty. utilised/Date of utilisation	Qty. utilised/Date of utilisation	Qty. utilised/Date of utilisation	Qty. utilised/Date of utilisation	Qty. utilised/Date of utilisation	Qty. utilised/Date of utilisation	Qty. utilised/Date of utilisation	Qty. utilised/Date of utilisation	Qty. utilised/Date of utilisation	Qty. utilised/Date of utilisation			
1	2	3	4	5	6	7	8	9	10	11	12	13	14	
1.	Andhra Pradesh	16,539.94 26-9-1980	14,045.69 26-9-80	16,165.55 26-9-80	14,016.08 18-11-80	12,143.33 18-11-80	7,388.90 20-11-80	80119.49						
2.	Assam	NIL	NIL	NIL	NIL	NR	NR	..						
3.	Bihar	22,659.44 7-10-80	27,097.64 7-10-80	32,319.09 7-10-80	NR	NR	NR	18,986.17						
4.	Gujarat	3,213.00 11-6-80	3,490.00 25-7-80	3,330.00 19-8-80	3,074.00 18-9-80	2,506.00 3-11-80	NR	15613.00						
5.	Haryana	2,744.19 22-9-80	3,926.79 22-9-80	5,349.94 17-9-80	4,994.07 10-10-80	2,620.83 10-10-80	NR	19635.82						
6.	Himachal Pradesh	85.93 31-5-80	1,732.82 4-10-80	3,557.30 4-10-80	5,095.73 4-10-80	NR	NR	10,471.78						
7.	Jammu & Kashmir	NR	NR	NR	NR	NR	NR	NR						
8.	Karnataka	598.43 9-9-80	670.51 9-9-80	NR	NR	NR	NR	1,268.94						
9.	Kerala	NIL	2,678.85 3-10-80	2,123.92 3-10-80	3,547.99 3-10-80	1,357.32 8-10-80	3,867.70 14-10-80	13575.78						

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10. Madhya Pradesh	.	.	42,647.00 30-5-80	40,619.00 13-10-80	36,722.00 13-10-80	18,771.00 13-10-80	8,328.00 13-10-80	NR	147087.00
11. Maharashtra	.	.	15,000.00 27-6-80	15,000.00 27-6-80	15,350.00 22-8-80	10,729.00 10-10-80	NR	NR	56079.00
12. Manipur	.	.	NR	NR	NR	NR	NR	NR	NR
13. Meghalaya	.	.	NR	NR	NR	NR	NR	NR	NR
14. Nagaland	.	.	NIL	127.85 18-6-80	NR	NR	NR	NR	127.85
15. Orissa	.	.	19,504.29 24-5-80	25,446.08 21-6-80	25,430.44 25-7-80	13,707.28 25-8-80	10,556.94 27-9-80	6,962.84 29-10-80	101607.87
16. Punjab	.	.	1,442.19 3-9-80	815.62 4-9-80	125.55 4-9-80	109.29 6-10-80	88.22 22-10-80	391.17 19-11-80	2991.52
17. Rajasthan	.	.	31,435.00 25-6-80	66,304.00 25-6-80	65,000.00 2-7-80	18,861.00 4-10-80	NR	NR	181600.00
18. Sikkim	.	.	NIL	NIL	14.81 9-7-80	14.90 7-8-80	12.77 11-9-80	NR	42.48
19. Tamil Nadu	.	.	1,520.33 21-7-80	1,948.11 21-7-80	1,798.84 3-9-80	4,965.79 16-9-80	4,072.52 1-10-80	6,561.69 27-10-80	20867.28
20. Tripura	.	.	..	3,608.00 18-8-80	1,009.00 18-8-80	1,912.00 18-9-80	NR	NR	6619.00
1. Uttar Pradesh	.	.	37,097.20 19-7-80	44,898.15 19-7-80	50,072.27 23-8-80	35,558.98 23-8-80	17,761.38 1-10-80	NR	185387.98
22. West Bengal	.	.	10,958.00 8-9-80	11,320.00 8-9-80	3,768.00 8-9-80	10,695.00 28-10-80	8,444.00 28-10-80	NR	45188.00

## UNION TERRITORIES

23. A & N Islands . . .	NR	NR	NR	NR	NR	NR	NR	NR	NR
24. Arunachal Pradesh . . .	NR	NR	NR	NR	NR	NR	NR	NR	NR
25. Chandigarh . . .	NR	NR	NR	NR	NR	NR	NR	NR	NR
26. Mizoram . . .	NR	NR	NR	NR	NR	NR	NR	NR	NR
27. Pondicherry . . .	53.80 12-6-80	201.00 12-6-80	234.16 23-9-80	90.31 23-9-80	NR	NR	NR	NR	579.27

Total Utilisation reported upto 26-11-80

970848.23

N.R.-Not reported

**SHRI SOMNATH CHATTERJEE:** From the statement it does not appear when were the quantities shown in the statement allotted or released to the States and what is the percentage of utilisation. I would like to know from the hon. Minister, what is the period within which the utilisation certificate has to be given by the State from the date of allocation or release. What is the period prescribed and expected? Further, are the releases or allotments made before receiving utilisation certificates for the quantities already released.

**THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION (SHRI BIRENDRA SINGH RAO):** The hon. Member did not want to know these dates in his question, but I have given the dates month-wise. The statement shows for each month the quantities utilised in that month and the utilisation certificates furnished and the date for it. Our practice is that the utilisation certificates must be furnished to the extent of 50 per cent of the foodgrains released before any further releases are made and all the States except...

**SHRI SOMNATH CHATTERJEE:** I would like to know the period within which it is expected to be received, whether it is two months or six months or how many months.

**SHRI BIRENDRA SINGH RAO:** I do not think, we have laid down any period. It depends upon the capacity of the State Government to utilise the released amount and after the State Government has utilised it, they furnish the certificate and after we get utilisation certificate for fifty percent of the released quantity, we make further releases and that practice has been followed in all the States. So far as my information goes, all the States—have been furnishing certificates as required except the States

of Assam and West Bengal as also Manipur and Nagaland. No releases have been made further for Manipur and Nagaland because of this. In case of West Bengal, as I have stated earlier, we have made some quantities available to them in spite of the fact that certificates upto 50 per cent. were not made available.

(Interruptions)

**MR. SPEAKER:** Don't get provoked.

**SHRI SOMNATH CHATTERJEE:** I am not getting provoked. I would like to show to you at appropriate time how many types of answers have been given.

Now, Sir, if you kindly look at the statement, it appears that Bihar submitted its utilisation certificates on 7th of October, 1980, for April, May, June and no utilisation certificate has been given in July, August and September, from their own statement it appears. Now, I would like to know, Sir, when were these quantities released for which the utilisation was given only on 7th of October, 1980? For April, May, June utilisation, according to the statement, they did not submit any certificate in October that is, for six months.

Sir, similarly with regard to Maharashtra, you will find no utilisation in August, September. Nothing has been given.

So far as Haryana is concerned, until September, 1980, Sir, there has been no utilisation certificate given for April, May, June.

Now, with regard to the State of West Bengal, Sir, may I know from the Honourable Minister in respect of which month the certificate has not been given? How can you say if release is made last month that certificate had to be given within a month or so because he has himself admitted there is no time-limit fixed for giving the utilisation certificate.

Therefore, I would like to know what action he has taken with regard to that State? He has himself mentioned in the certificate it is not submitted and I would like to know whether the Maharashtra Government, because that was a specific answer given in this very session, has given utilisation certificate for the full quantities. But from this statement it appears in August, September, it has not given any utilisation certificate. I would like to know also, Sir, from the Honourable Minister in respect of West Bengal specifically whether it is not a fact that for the supply made up to March, 1980, utilisation certificate was given for 86 per cent of the actual release and for 1980-81, 61 per cent has been given for the actual release up to 11th November, 1980?

*(Interruptions)\**

MR. SPEAKER: This will not go on record.

SHRI BIRENDRA SINGH RAO: You have all asked for so much more information, Sir, and we have fully satisfied you in this behalf even in the last session but the same question is raised up again and again and, Sir, you have time enough to allow them for their further satisfaction.

*(Interruptions)\**

MR. SPEAKER: Without my permission, nothing should go on record.

SHRI BIRENDRA SINGH RAO: You want to take political advantage out of what you talk here in Parliament and we have been more than fair to the people of West Bengal and I again repeat, I am only informing the House that the Central Government considers the people of West Bengal also as people deserving all help and sympathy from the Government of India, and they are not your entire responsibility. We cannot leave them to your mercy also.

*(Interruptions)*

SHRI BIRENDRA SINGH RAO: - Your thing apart, Mr. Jyotirmoy Bosu, you do not belong to West Bengal; you belong to Delhi more.

MR. SPEAKER: No individual thing. *(Interruptions)*

SHRI BIRENDRA SINGH RAO: As I have already stated, it is not necessary for a State Government to furnish utilization certificate from month to month. They can utilize the foodgrains and then furnish the utilization certificate. But I have stated that, before further amounts are released for food for work programme, we see to it that at least 50 per cent of the amount has been certified to be utilized. All these dates are for different periods; month-wise, this is not required. In the case of West Bengal, I would again repeat that they had a carry over stock of 95,000 tonnes roughly. I am giving the approximate figures so that they cannot question and say that I am giving wrong information. I have to be very careful with them. You would kindly see what has been happening. *(Interruptions)* After that, another quantity of 20,000 tonnes was released during this year. I would not be even certain about that unless I have the correct dates with me, because, as I said, I am now quite conscious after seeing your behaviour. *(Interruptions)* You are not cooperating. You do not want information. You just want to pin the blame on the government. This is what you have been trying to do. This is a misuse of the Question Hour, Sir, in a way, if I may say so. *(Interruptions)*

AN HON. MEMBER: It is very objectionable. Sir. We strongly protest against such utterances made by the Minister. *(Interruptions)*

MR. SPEAKER: Order; please sit down. But one thing is sure that this question has been time and again

\*Not recorded.

answered on the Floor of this House.  
(Interruptions)

AN HON. MEMBER: Sir, this question has to be settled.

MR. SPEAKER: No, we have to...

SHRI CHITTA BASU: You form a committee.

SHRI SATYASADHAN CHAKRABORTY: You form a committee of MPs to enquire into that. (Interruptions)

MR. SPEAKER: I cannot allow ... (Interruptions)

SHRI SATYASADHAN CHAKRABORTY: You form a committee of all parties.

(Interruptions)

MR. SPEAKER: Why can't you listen? What is this habit? Even some privilege motions have been moved in this regard. I have gone through all the records. So far, there has not been any infringement; and I will like that the House ... (Interruptions) I will not allow any discrepancy in any record, whatsoever. Is it not? So, let us go ahead with this. Let us be brief and to the point.

SHRI BIRENDRA SINGH RAO: I will be very brief. (Interruptions)

MR. SPEAKER: Let him go ahead. This is one question which has come time and again. (Interruptions)

AN HON. MEMBER: That is a very important question. (Interruptions)

MR. SPEAKER: We can have a discussion. (Interruptions)

SHRI SATYASADHAN CHAKRABORTY: Until you resolve this question, it will come again and again. You can drive us from the House but you cannot stop us. You can form a committee. We have to function in the House.

MR. SPEAKER: Please sit down.

SHRI SATYASADHAN CHAKRABORTY: We cannot.

MR. SPEAKER: Please sit down.

SHRI SATYASADHAN CHAKRABORTY: The people of West Bengal are starving.

MR. SPEAKER: When I am on my legs, you will have to sit down. What I say is that I have never bogged any discussion on the floor of the House. I welcome any discussion, if you like. But the Question Hour cannot be utilised for this. I can allow any discussion. I will give you half an hour tomorrow, not like this. Please sit down. (Interruptions)

SHRI JYOTIRMOY BOSU: You have earlier allowed discussion. (Interruptions)

MR. SPEAKER: I can allow any discussion, (Interruptions) I can't allow this Question Hour to be taken away for a ride. That is what I mean to say. (Interruptions)

SHRI RATANSINH RAJDA: The Minister cannot pass such remarks. (Interruptions)

MR. SPEAKER: No, no. (Interruptions)

SHRI RATANSINH RAJDA: Members are entitled to put questions. Minister had made certain remarks. (Interruptions)

MR. SPEAKER: Mr. Rajda, you will abide by my decision. You can have a discussion. I will not bar you. (Interruptions)

SHRI RATANSINH RAJDA: Minister has imputed motives. (Interruptions)

SHRI HARIKESH BAHADUR: Sir, there is an important question. (Interruptions)

MR. SPEAKER: I will allow you, if time is there.

(Interruptions)

MR. SPEAKER: Mr. Sontosh Mohan Dev is there. He is also from Assam. (Interruptions)

SHRI SONTOSH MOHAN DEV: Sir, ... (Interruptions)

SHRI BIRENDRA SINGH RAO: Please let me answer. (Interruptions)

SHRI SONTOSH MOHAN DEV: You have answered. (Interruptions)

MR. SPEAKER: Please let him answer. (Interruptions)

SHRI BIRENDRA SINGH RAO: Sir, they have time and again, repeatedly made the allegation that we have discriminated against West Bengal Government and secondly that they have furnished certificates up to 50 per cent or more of the food-grains released. I have made it clear. (Interruptions) You were kind enough to give ample opportunity. There was even discussion for half an hour on this question. Sir, as I said, in the beginning of this year the quantity ...

SHRI JYOTIRMOY BOSU: No, No. (Interruptions)

SHRI BIRENDRA SINGH RAO: Will you allow me to complete? (Interruptions) You don't want me to complete because it does not suit you. (Interruptions) Sir, a quantity of 95,000 tonnes was carried over from the last year. In the beginning of this year 20,000 tonnes were released further. That makes a total quantity of 1,15,000 tonnes, and up to August this year we have received utilisation certificates for only 45,000 and odd tonnes—I won't be precise, Sir. After that we have released a quantity of 30,000 more. That makes for this year, since the beginning of April, a total quantity of 1,45,000 tonnes for West Bengal and Sir, the Government of West Bengal very recently on the 10th of November they have sent a telex message stating that

53,000 tonnes—53,021 tonnes—has been utilised. Now these 53,000 tonnes cannot be 50 per cent of the total quantity of 1,45,000 tonnes. It is their own statement, and we are not bound to accept that because it should be in the form of utilisation certificate. But even their telex message received on the 10th of November states that they have not utilised up to 50 per cent. That is much less than the quantity required. Only 53,000 tonnes out of a total of 1,45,000 tonnes. That is the figure and I ...

MR. SPEAKER: Mr. Sontosh Mohan Dev.

SHRI SONTOSH MOHAN DEV: Sir, the basic idea of the food for work programme is to help the rural people. In Assam and the other North Eastern Region as a whole the rural people are suffering because of hartals and bandhs. So, I would like to request the hon. Minister since he has stated in his statement that Nagaland, Manipur and Assam are in default about the utilisation; certificate, in view of the present situation in Assam whether he will consider not being too rigid and give relaxation and issue more foodgrains to the whole of North Eastern Region so that the rural people can get some work in the development work.

MR. SPEAKER: The Question Hour is over.

#### WRITTEN ANSWERS TO QUESTIONS

जोधपुर में सूक्ष्मतरंगीय प्रणाली परियोजना

\* 185. श्री इशो बरुल्लतः ध्यानदास मन्त्री निम्नलिखित जानकारी दर्शाने वाला एक विवरण सभा पटल पर रखने की कृपा करेंगे :

(क) क्या जोधपुर में सूक्ष्मतरंगीय प्रणाली परियोजना और उससे संबद्ध केन्द्र ने कार्य आरम्भ कर दिया है;